

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86."

The motion was adopted.

SHRI JANARDHANA POOJARI : Sir, I introduce the Bill. Sir, I beg to move :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

PUNJAB APPROPRIATION (NO. 2)
BILL, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85."

The motion was adopted.

SHRI JANARDHANA POOJARY : Sir, I introduce the Bill. Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of financial year 1984-85, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : Sir, I beg to move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

The Motion was adopted.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL, 1985.

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : I beg to move :

“That the Bill further to amend the Government of Union Territories Act, 1963, be taken into consideration.”

In the case of Legislative Assemblies of the States and both the Houses of Parliament, the Constitution has already been amended to provide for disqualification on ground of defection. The provisions of the Constitution relating to Legislative Assemblies do not apply to the Legislative Assemblies of Union Territories. The provisions contained in the Government of Union Territories Act, 1963 govern the membership of the Legislative Assemblies of the Union Territories. In order to provide for a similar disqualification for membership of Legislative Assemblies of Union Territories and to make a provision for disqualification on ground of defection, it is proposed to insert a new section 14A in the Government of Union Territories Act whereby the disqualification on ground of defection contained in the Tenth Schedule of the Constitution would become applicable to the Legislative Assemblies of the Union Territories in the form of a referential provision.

This Bill seeks to make provisions in relation to Union Territories as have already been made in the Constitution for the State Assemblies and both the Houses of Parlia-

ment after detailed deliberation and discussion in this august House.

With these words I commend this Bill for the consideration of the House.

MR. DEPUTY SPEAKER : Motion moved ;

“That the Bill further to amend the Government of Union Territories Act, 1963, be taken into consideration.”

MR. DEPUTY SPEAKER : Now I want to know how much time you want for this Bill.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I think everybody has spoken on a similar Bill earlier. I think 15 minutes will be enough.

SHRI S. M. BHATTAM: There is nothing to speak about this except...

SHRI A. CHARLES (Trivandrum) : This is on similar lines as that of the Constitution Amendment Bill which was passed by the House earlier. No further discussion is necessary, but if any member wants just a clarification, that can be allowed.

MR. DEPUTY SPEAKER : If Members want to speak, I cannot shut them out.

AN HON. MEMBER : The hon. Member cannot guide the Chair.

SHRI S. M. BHATTAM (Visakhapatnam): The Bill was passed no doubt and it was unanimously passed also. Only one point I want to raise and that is why was this contingency not visualised at that time ? Why should the Minister come with a separate Bill before the House ? With a little foresight they could have covered this aspect also at that time. Why was this not done ? This is the only request I want to make to the Minister. Why was it left out at that time ? That is all. I am not saying anything else.

SHRI S. JAIPAL REDDY (Mahbubnagar): I have a legal clarification to seek. Earlier we got a Constitution Amendment Bill passed. This is only an amendment to an Act. I want to know whether this is legally adequate and